

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 138 of 2011

Dated : 3rd November, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

NTPC Ltd.

... Appellant(s)

Versus

C.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s): Ms. Sneha Venkataramani
Counsel for the Respondent(s): Ms. S.K. Chaturvedi for R.6

ORDER

It is represented by the learned counsel for the Appellant that all the Respondents have been served and to this effect affidavit of service has also been filed.

Mr. S.K. Chaturvedi, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.6 within one week and seeks some time to file the reply. Accordingly, he is directed to file the same 05.12.2011 after serving copy on the other side.

Post the matter on **07.12.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS